

IN THE NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH (COURT – II)
(Through Hybrid Mode)

Item No. 7

COMP.APPL/82(CH)2024
COMP.APPL/83(CH)2024
COMP.APPL/100(CH)2024
COMP.APPL/101(CH)2024
And
C.P.(CAA)/4/Chd/Pb/2024
(2nd Motion)

IN THE MATTER OF

Khanna Paper Mills Limited

...

Petitioner Company

Under Section: 230-232, CA 2013

Rule: 11 NCLT2016

Order delivered on 03.05.2024

CORAM:

SHRI. SUBRATA KUMAR DASH,
HON'BLE MEMBER (T)

SHRI. P.S.N. PRASAD,
HON'BLE MEMBER (J)

PRESENT:

For the Petitioner Company : Mrs. Munisha Gandhi, Senior Advocate with Mr. Vaibhav Sharma and Ms. Salina, Chalana, Advocates.

For the applicant in COMP.APPL/82(CH)2024 COMP.APPL/83(CH)2024 COMP.APPL/100(CH)2024 COMP.APPL/101(CH)2024 : Mr. Anand Chhibbar, Senior Advocate with Mr. Vaibhav Sahni, Advocate and Mr. GS Sarin, PCS.

For the Respondent for respondent Nos.2 & 3 in COMP.APPL/83(CH)2024 COMP.APPL/100(CH)2024 COMP.APPL/101(CH)2024 : Mr. Puneet Bali, Senior Advocate with Mr. Rishab Jain, Mr. Veer Singh, Mr. Agam Bansal and Mr. Anmol, Advocates.

ORDER

The affidavit in compliance of order dated 02.02.2024 filed vide dairy no. 00973/7 dated 08.02.2024 are taken on record.

May, 03, 2024
Atiqur

Heard the submissions made by the learned counsel for the second motion joint petitioners as well as objectors for the second motion. The moot question that cropped up is whether to issue notice to the statutory authorities as well as sectoral regulator, if any, specially when certain shareholders have withdrawn their consent and also filed objections for the scheme proposed by the petitioners. Let the matter be posted to 10.05.2024.

Sd/-

(SUBRATA KUMAR DASH)
HON'BLE MEMBER (T)

Sd/-

(DR. P.S.N. PRASAD)
HON'BLE MEMBER (J)